

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ISINOX LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ISINOX LIMITED
2.	Date of incorporation of corporate debtor	31/07/1990
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100MH1990PLC057523
5.	Address of the registered office and principal office (if any) of corporate debtor	Office Nos. 301 and 304 3rd Floor, A Wing, Naman Midtown Off SB Marg, Elphinstone Road Mumbai – 400013 Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced: 18/07/2024 Order Received: 23/07/2024
7.	Estimated date of closure of insolvency resolution process	19/01/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gauri Pankaj Deshpande IBBI/IPA-001/IP-P-02865/2024-2025/14414
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No.89, Manish Layout, Sonegaon, Nagpur, 440025 gpdeshpandeca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No.89, Manish Layout, Sonegaon, Nagpur, 440025 cirpisinox@gmail.com
11.	Last date for submission of claims	06/08/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Address mentioned in entry No. 10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Isinox Limited on 18/07/2024

The creditors of Isinox Limited, are hereby called upon to submit their claims with proof on or before 06/08/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Name and Signature of Interim Resolution Professional : CA Gauri Pankaj Deshpande
Date and Place : 25/07/2024

"Form No. INC-25A"
Advertisement to be published in the newspaper for conversion of public company into a private company

Before the Regional Director, Ministry of Corporate Affairs, Western Region, MUMBAI
In the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014

AND
In the matter of **Veldis Sales Limited** (CIN: U51900MH1973PLC016936) having its Registered Office at 1107, Embassy Centre, Nariman Point, Na, Mumbai, Maharashtra, India, 400021

.....Applicant
NOTICE is hereby given to the General Public that the company intending to make an application to the Central Government (Regional Director) under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a Private Limited company in terms of the special resolution passed at the Annual General Meeting held on 27th June, 2024 to enable the company to give effect for such conversion. Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director Western Region, Everest 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below :- 1107, Embassy Centre, Nariman Point, Mumbai, Maharashtra, India, 400021

For and on behalf of the Applicant
Veldis Sales Limited
Sd/-
DEEPAK JETHALAL DESAI
(DIRECTOR)
DIN: 00308569

Date : 25.07.2024 | Place : Mumbai

"Form No. INC-25A"
Advertisement to be published in the newspaper for conversion of public company into a private company

Before the Regional Director, Ministry of Corporate Affairs, Western Region, MUMBAI
In the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014

AND
In the matter of **Sarabhai International Ltd** (CIN: U51900MH1973PLC016381) having its Registered Office at 1107, Embassy Centre, Nariman Point, Mumbai, Maharashtra, India, 400021

.....Applicant
NOTICE is hereby given to the General Public that the company intending to make an application to the Central Government (Regional Director) under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a Private Limited company in terms of the special resolution passed at the Annual General Meeting held on 27th June, 2024 to enable the company to give effect for such conversion. Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director Western Region, Everest 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below :- 1107, Embassy Centre, Nariman Point, Mumbai, Maharashtra, India, 400021

For and on behalf of the Applicant
Sarabhai International Ltd
Sd/-
DEEPAK JETHALAL DESAI
(DIRECTOR)
DIN: 00308569

Date : 25.07.2024 | Place : Mumbai

इंडियन बैंक Indian Bank
ALLAHABAD

Mira Road Branch, Shop No. A-15, B-16 to 19, Ground Floor, Haryana's Dream Park, Mira Bhayander Road, Mira Road (East), Thane - 401107.
Ph: 022-28119220, 022-28119221, 77938673609. Email: miraroad@indianbank.co.in

POSSESSION NOTICE (For Immovable Property)
[Under Rule- 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas The undersigned being the Authorised officer of the Indian Bank appointed/ designated under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice Dated 24.04.2024 calling upon **Mr. Salmuddin Abdul Khan (Borrower) & Mrs. Samina Saluddin Khan (Co Borrower)** to repay the amount mentioned in the notice being Rs. 17,75,187/- (Rupees Seventeen Lakh Seventy Five Thousand One Hundred Eighty Seven Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this 23rd of July of the year 2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of Rs. 17,75,187/- (Rupees Seventeen Lakh Seventy Five Thousand One Hundred Eighty Seven Only) and interest and other charges thereon from date of demand notice.

The Borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:
Equitable Mortgage of Flat No. G-4, admn. 48.05 Sq. Mtrs. Built up area, on Ground Floor, B Wing, in the building known as 'Mecca House' of Makka House CHSL, Near Shell Petrol Pump, National Highway No. 8, Survey No. 26, Hissa No. 1, 2 (PT) of Mira Village, Kashmiria, Mira Bhayander Road, Mira Road East, in the District of Thane and Registration Sub District of Thane - 10 within the State of Maharashtra. Bounded By East: Petrol Pump, West: S. No. 28 (PT), North: Property of Vendors, South: Western Express Highway.

Date: 23.07.2024
Place: Mumbai

Sd/-
Authorized Officer,
Indian Bank

BSEL Algo Limited
(Formerly BSEL Infrastructure Realty Limited)
Corporate Identity Number (CIN) : L24110GJ1984PLC007301
Regd. Office : 737, 7th Floor, The Bombay Oil Seeds & Oil Exchange Premises Coop Soc. Ltd., The Commodity Exchange, Plot No. 2, 3 & 4, Sector 19 A, Vashi, Navi Mumbai - 400 705.
Tel.: +91-22-27844401 E-mail: investor grievancebsel@gmail.com Website: www.bsels.com

CORRIGENDUM TO THE ANNUAL REPORT FOR THE FINANCIAL YEAR 2023-24

This Corrigendum is in relation to the newspaper advertisement of the Annual Report for FY 2023-24 published by the Company on 5th July, 2024 and emailed to the shareholders along with the Notice convening twenty-ninth Annual General Meeting of the Company on 4th July, 2024.

With reference to the same, we have noticed an inadvertent error under the head 'status of the allottee(s) post the preferential issues' in Point (o) to the Explanatory Statement on page no. 12. Revised statement is 'The proposed allotment shall be made to one of the promoters, and after allotment there will be no change in the status.'

In view of the aforesaid, we have sent the updated Annual Report of the Company for FY 2023-24 after incorporating the aforesaid changes. Please note all the other terms and conditions remains the same.

The Annual Report is made available on the Company's Website at www.bsels.com.

For BSEL Algo Limited
Sd/-
Monika Nathani
Company Secretary & Compliance Officer

Place: Navi Mumbai
Date: 23rd July, 2024

SEAMEC LIMITED
CIN: L63023MH1986PLC154910
Regd. & Corporate Office: A 901-905, 9th Floor, 215 Altium, Andheri Kurla Road, Andheri (East) Mumbai-400 093, India | Tel: +91-22-66941800; Fax: +91-22-66941818
Email: contact@seamec.in | Website: www.seamec.in

CORRIGENDUM TO ANNUAL REPORT FOR THE FINANCIAL YEAR 2023-24 SENT TO SHAREHOLDERS

Dear Members,
On page No. 39 of the Annual Report 2023-24 under Statutory Reports, Annexure V to the Directors' Report in Form AOC-1 pertaining to statement containing salient features of the Financial Statements of Subsidiaries / Associate Companies / Joint Ventures under Part 'A': Subsidiaries in Sr. No. III - SEAMEC NIRMAM INFRA LIMITED, there is an inadvertent typo error in the figures stated against "Profit Before Taxation" and "Profit after Taxation".

Accordingly, the figures under "Profit Before Taxation" should be read as "Rs. 224.35 Lakhs" and "Profit after Taxation" should be read as "Rs. 163.59 Lakhs".

All other information in the Annual Report for the Financial Year 2023-24 remains unaltered.

By order of the Board of Directors
Sd/-
S.N. Mohanty
President - Corporate Affairs
Legal and Company Secretary

Place : Mumbai
Date : July 24, 2024

SICOM LIMITED
Registered Office: Solitaire Corporate Park, Building No. 4, 6th Floor, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai - 400 093 Tel: 022-6657 2700. Website: www.sicomindia.com

PUBLIC E-AUCTION CUM SALE NOTICE

Notice is hereby given to the public in general and Borrowers/Mortgagors and Guarantors in particular by SICOM LIMITED ('SICOM') that possession of the under mentioned property/ies mortgaged to SICOM which SICOM has an exclusive charge was taken under the provisions of Section 13(4) of The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [SARFAESI Act] and will be sold on a "as is where is, as is what is, whatever there is without recourse basis and without any warranty and indemnity" for recovery of SICOM's dues from M/s. Baker Technical Services Pvt Ltd., Narang Developers Pvt. Ltd. and Shree Balaji Homes Pvt. Ltd. (Borrowers) through public e-auction on September 05, 2024 between 11.30 a.m. to 01.00 p.m. at <https://eauction.auctiontiger.net>. Offers are invited in a sealed envelope along with Earnest Money Deposit (EMD) payable by Demand Draft of Nationalized Bank/Scheduled Commercial Bank or NEFT/RTGS from interested parties in respect of the below mentioned property.

Lot Nos.	Description of Property	Reserve Price (Rs. In Crs)	Earnest Money Deposit (Rs. In Crs)
Lot1	All that premises being the flat admeasuring 2000 sq. feet carpet area equivalent to 3300 sq. feet or thereabouts saleable area on the entire First floor of the building known as "Narang Manor" constructed on the plot of the land bearing Plot No.96-B, CS No. F/454/B at 15th Road, Bandra (west), Mumbai-400 050 within the limits of the Municipal corporation of Greater Mumbai, Taluka Bandra, District and Registration Sub - District Mumbai Suburban mortgaged by Baker Technical Services Pvt Ltd Mortgagor's name: Baker Technical Services Pvt Ltd	8.55	0.85
Lot2	All that premises being the flat admeasuring 1300 sq. feet carpet area + Terrace admeasuring 400 sq. feet carpet area aggregating to 1700 sq. feet carpet area equivalent to 3000 sq. feet or thereabouts saleable area on the entire Fifth floor of the building known as "Narang Manor" constructed on the plot of the land bearing Plot no.96-B, CS No. F/454/B at 15th Road, Bandra (west), Mumbai-400 050 within the limits of the Municipal corporation of Greater Mumbai, Taluka Bandra, District and Registration Sub - District Mumbai Suburban mortgaged by Sunita D. Narang. Mortgagor's name: Sunita D. Narang	7.01	0.70
Lot3	All that premises being the flat admeasuring 1200 sq. feet carpet area equivalent to 2000 sq. feet or thereabouts saleable area on the entire Sixth floor of the building known as "Narang Manor" constructed on the plot of the land bearing Plot no.96-B, CS No. F/454/B at 15th Road, Bandra (west), Mumbai-400 050 within the limits of the Municipal corporation of Greater Mumbai, Taluka Bandra, District and Registration Sub - District Mumbai Suburban mortgaged by Dilip Narang Mortgagor's name: Dilip Narang	5.69	0.57
Composite Lot	Lot 1, Lot 2, & Lot 3, put together	21.26	2.12

Borrower's name Baker Technical Services Pvt Ltd Narang Developers Pvt. Ltd Shree Balaji Homes Pvt. Ltd.
SICOM's Outstanding dues (Prin+Int) to be recovered *Rs.53.36 Crores (Principal + Interest) as on June 30, 2024 (with further interest hereon)
Date and Time of Inspection 07th August 2024 between 11.00 a.m to 4.00 p.m.
Date and time of e-Auction 05th September 2024 between 11.30 a.m. to 01.00 p.m.

* The above security ranks pari-passu for loans of mentioned borrowers having following dues. Baker Technical Services Pvt. Ltd. (POD Rs.5.65 crs, IOD Rs. 18.25 crs); Shree Balaji Homes Pvt. Ltd. (POD Rs.5.65 crs, IOD Rs. 18.74 crs); Narang Developers Pvt. Ltd (POD Rs. 1.50 crs, IOD Rs. 3.57 crs) as on 30th June 2024.

Terms and conditions of auction:

- The assets are available for purchase in separate lots (Lot 1, Lot 2 & Lot 3) and as a Composite Lot (Lot 1, Lot 2, & Lot 3 put together) as mentioned above. Bidder may submit his/her/ their offer/bid for each lot separately.
- The bid increase amount will be Rs. 5,00,000/- and in multiples thereof.
- Prospective bidders may avail online training from service provider M/s. e-Procurement Technologies Ltd. (Auction Tiger) and Mr. Ram Sharma (Mobile No. 8000023297, E-mail ID- ramprasad@auctiontiger.net), Helpline E-mail ID: support@auctiontiger.net.
- Prospective bidders are advised to visit website www.auctiontiger.in for detailed terms & conditions and procedure of sale before submitting their bids. The auction sale is subject to the General Terms and Conditions of sale of the above mentioned property, a separate copy whereof can be obtained by bidders from www.sicomindia.com or www.auctiontiger.in. Even if the bidder does not obtain the copies of the General Terms and Conditions of sale, it would be presumed that the bidder has obtained, perused, examined and accepted the same.
- For participating in the public auction, the intending bidders/offers shall have to deposit the Earnest Money Deposit (EMD) in the following manner by way of Demand Draft drawn on Nationalized Bank/Scheduled Commercial Bank in favour of 'SICOM LIMITED' payable at Mumbai to be submitted by 3rd September, 2024 upto 4.00 pm.

Lot	EMD in Rs. crs
Lot 1	0.85
Lot 2	0.70
Lot 3	0.57
Composite Lot (Lot 1, Lot 2, & Lot 3 put together)	2.12

6. EMD as mentioned may also be deposited through RTGS/NEFT by 3rd September 2024 upto 4.00 pm as per schedule given below in the account as per details as under:

Beneficiary Name	SICOM Limited
Beneficiary Bank Name	HDFC Bank, Shankar Nagar Branch, Nagpur
Beneficiary Account No.	01020350000178
Branch Address	Shankar Nagar Branch, Nagpur
IFSC Code	HDFC0000102

- The prospective bidders are advised to adhere payment schedule as under:
 - A further payment of 25% of the offer amount (less amount paid as EMD) to be paid immediately or not later than the next working day on confirmation of sale by SICOM, by RTGS/NEFT or by way of Demand Draft drawn on any Nationalised Bank/Scheduled Commercial Bank payable at Mumbai in the name of SICOM Ltd.
 - The balance amount of 75% of the purchase price shall be paid on or before 15 days (fifteen days) from the date of acceptance and confirmation of offer by SICOM and if 15th day is Sunday or other Holiday, then on immediate next working day.
- The offer which is not accompanied with accepted and signed copy of General terms and conditions and requisite EMD or offer received after the above date & time or below reserve price prescribed herein will not be considered/ treated as valid tenders and shall accordingly be rejected.
- SICOM is not bound to accept the highest offer or any offer and may accept any offer or reject all as it shall, in its absolute discretion deems fit.
- The sale shall be subject to the final approval by the management of SICOM Ltd.
- SICOM Ltd reserves the right to cancel/postpone the public auction process at any point without assigning any reason thereof.
- The above-mentioned mortgaged property is being sold on "As is where is, as is what is, whatever there is without recourse basis and without any warranty and indemnity".
- To the best of the knowledge and information of SICOM Ltd, no encumbrance exists on the property save and except of SICOM. The bidder shall make himself/herself/ their satisfied in all aspects, including but not limited to any charge, lien, taxes or any other dues. The bidder is further advised to carry out his/her/ their own due-diligence with regards to the said property/ies. SICOM Ltd will not be held responsible for any charge, lien, encumbrance, property tax or any other dues to anybody in respect of the property/ies under the sale. All statutory liabilities/taxes/maintenance, fee/electricity/water charges, & municipal charges, etc. outstanding as on date and yet to fall due would be ascertained by the bidder(s) and would be borne by the successful bidder/purchaser. SICOM Ltd does not take any responsibility to provide information on the same nor to pay any charges on the mortgaged property/ies of whatsoever nature.
- It shall be the responsibility of the Purchaser/successful bidder to pay 1% (One percentage) of the sale consideration towards Income Tax u/s 194 IA of the Income Tax Act. Such Income Tax shall be paid by the purchaser/successful bidder over and above the price offered by purchaser/successful bidder to SICOM and SICOM shall get the offer/bid price without it being subjected to any type/sort of deduction therefrom.

1. Inspection of property	August 07, 2024, from 11.00 a.m. to 4.00 p.m.
2. Last date for receiving bids along with earnest money and uploading documents including proof of payment	September 03, 2024 upto 04.00 p.m. (for both - DD or RTGS/NEFT)
3. Public E-auction - Date and Time	September 05, 2024 Between 11:30 a.m. to 1:00 p.m.)

For further details and terms & conditions of sale please contact

Mr. Rajendra Bhosale	Tel:(022)-66572724, Mobile-9833546349, Email-rbhosale@sicomindia.com
Mr. Omkar Vedak	Tel:(022)-66572706, Mobile-9323554697, Email-ovedak@sicomindia.com

NOTICE TO BORROWER / MORTGAGOR / GUARANTOR

This is also notice to the borrower/mortgagor and guarantor in the above said account under Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 to pay the dues as above and interest with monthly rests, costs and charges etc. on or before the date of auction sale, failing which the property will be auctioned/sold on the date and time as mentioned above and balance dues, if any, will be recovered with interest and cost from them respectively.

Date - 25th July, 2024
Place - Mumbai
Sd/-
Authorized Officer, SICOM Ltd.

EAST COAST RAILWAY
e-Tender Notice No. ETECONVSKP 2024029. Dated : 15.07.2024

NAME OF WORK : REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF AUTHORITY ENGINEER FOR PROVIDING PROJECT MANAGEMENT SERVICES (PMS) FOR VARIOUS PROJECTS OF NEW LINE / DOUBLING / MULTI TRACKING WORKS, WORKSHOPS / SHEDS, ROAD OVER BRIDGES ETC. INCLUDING CIVIL, ELECTRICAL AND SIGNAL & TELECOM WORKS UNDER THE CONTROL OF CHIEF ADMINISTRATIVE OFFICER / CONSTRUCTION / EAST COAST RAILWAY / BHUBANESWAR.

Approx. Cost of the Work : ₹ 14202.79 Lakhs, EMD : ₹ 72,51,400/-, Completion Period of the Work : 36 (Thirty Six) Months.

Tender Closing Date & Time : At 1200 hrs. of 28.08.2024.

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website : www.ireps.gov.in

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.

Chief Administrative Officer (Com) / PR-46/CH/24-25
Bhubaneswar

NOTICE TO SHAREHOLDERS TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION & PROTECTION FUND ("IEPF")

Notice is hereby published pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2019 and Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Second Amendment Rules, 2019 ("the IEPF Rules") as notified by the Ministry of Corporate Affairs (MCA).

The IEPF Rules, amongst other matters, contain provisions for transfer of all shares, in respect of which dividend has not been encashed or claimed by the shareholders for seven consecutive years or more, to the Investor Education and Protection Fund ("IEPF").

Accordingly, the Dividend along with the shares of those shareholders who have not claimed or encashed their Dividend, as declared for the Financial Year 2016-17 (Final Dividend), for Seven Consecutive Years will be transferred to Demat Account of IEPF. Individual Communication is being sent to those shareholders whose shares are liable to be transferred to Demat Account of IEPF under the said rules at their latest available address. The company has also updated full details of such shareholders including their name, folio number or DP ID/Client ID and their shares due for transfer to Demat Account of IEPF on its website at www.keshavcement.com. Shareholders can verify the details of unencashed Dividend and the shares liable to be transferred to the Demat Account of IEPF from the company's website.

Shareholders are requested to note that both the unclaimed dividend and the shares transferred to IEPF including all benefits on such shares, if any, can be claimed back by them from IEPF Authority after following the procedures prescribed under the IEPF Rules. The shareholders are requested to claim unpaid dividend on or before 28th October, 2024 failing which the company will be compelled to transfer the shares to Demat Account of IEPF without any further notice, with a view of complying with the requirements set out in the IEPF Rules.

For any clarifications on the matter, please contact the Company at the following address:

SHRI KESHAV CEMENTS AND INFRA LIMITED
Jyoti Towers 215/2, 6th Cross, Nazar Camp, Karbarh Galli, Madhavpur, Vadgaon, Belgaum - 590005. Ph: 94482 89762.
Email: secretary@keshavcement.com

Place: Belagavi
Date: 25/07/2024

For Shri Keshav Cements And Infra Limited
Sd/-
Venkatesh Katwa,
Chairman

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ISINOX LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	ISINOX LIMITED
2. Date of incorporation of corporate debtor	31/07/1990
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100MH1990PLC057523
5. Address of the registered office and principal office (if any) of corporate debtor	Office Nos. 301 and 304 3rd Floor, A Wing, Naman Midtown Off SB Mang, Elnhstone Road Mumbai-400013 Maharashtra.
6. Insolvency commencement date in respect of corporate debtor	Order Pronounced: 18/07/2024 Order Received: 23/07/2024
7. Estimated date of closure of insolvency resolution process	19/01/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Gauri Pankaj Deshpande ISB/IBA-001/IP-P-02865/2024-2025/14414
9. Address and e-mail of the interim resolution professional, as registered with the Board	Plot No.89, Marish Layout, Sonegaon, Nagpur, 440025. gdpeshpandec@icmai.org
10. Address and e-mail to be used for correspondence with the interim resolution professional	Plot No.89, Marish Layout, Sonegaon, Nagpur, 440025 cin@icmai.org
11. Last date for submission of claims	06/08/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6) of section 21, ascertained by the interim resolution professional	Not Applicable.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Address mentioned in entry No. 10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Isinox Limited on 18/07/2024**

The creditors of **Isinox Limited**, are hereby called upon to submit their claims with proof on or before **06/08/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NA in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CA Gauri Pankaj Deshpande
Date and Place : 25/07/2024, Nagpur

Name and Signature of Interim Resolution Professional
Date and Place

CIN : L65910KL1992PLC006623
MANAPPURAM FINANCE LTD. Registered Office: W - 4/638A, Manappuram House, P.O. Valapad, Thrissur - 680 567, Kerala, India

GOLD AUCTION NOTICE

The pledges in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 16/08/2024 from 10.00 am onwards. We are auctioning gold ornaments defaulted customers who have failed to make payment of his/her loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without further notice. Changes in venue or date (if any) will be displayed at auction centre and on website without any further notice.

List of pledges:-

BEED, HIRALAL CHOWK BEED, 134680700023935, 3936, 3963, 3985, 4004, 4040, 4057, 4071, 4111, 134680730046212, 6245, 6252, 6277, 6298, 6358, PARLI VAJNATH BEED, 134760700027309, 7310, 7332, 7341, 7421, 7437, 134760730016406, 6442, 6489, 6490, 6497, 6525, DHULE, GANDHICHOWK DHULE, 126040700029888, 126040700030074, 0077, 126040730016902, 6925, SHIRPUR DHULE, 134060700018701, 134060780000332, HINGOLI, HINGOLI, 138310700002268, 2336, 2347, 2350, 134830700027574, 7488, 134780700010596, 0630, 0637, 0650, 0658, 134780730012882, 2931, 2954, 2955, JALNA, AMBAD JALNA, 133010700041500, 1518, 1529, 1577, 1588, 1600, 1649, 1671, 1682, 1688, 1703, 1707, 1722, 1724, 1732, 133010730018131, 8144, 8145, 8146, 8232, BHOKERDAN ROAD JALNA, 133830700026371, 6446, 6495, 133830730031648, 1684, 1686, 1707, 1715, 1718, 1722, 1730, 1732, CHAMAN JALNA, 134740700037365, 7379, 7462, 7470, 7473, 7505, 7520, 7555, 7573, 7579, 134740730038767, 7875, 7886, 7911, 7916, 7972, 7990, 7991, 8083, 8106, MAMA CHOWK JALNA, 132040700033834, 3881, 3897, 3899, 3903, 3917, 3948, 3978, 4041, 4064, 4066, 132040730034089, 4092, 4124, 4125, 4126, 4145, 4288, PARATHUR JALNA, 133220700048654, 8665, 8680, 8696, 8716, 8748, 133220730025599, 5899, 5919, 5920, 5921, 5922, 5923, 5924, 5925, 5926, 5927, 5928, 5929, 5930, 5931, 5932, 5933, 5934, 5935, 5936, 5937, 5938, 5939, 5940, 5941, 5942, 5943, 5944, 5945, 5946, 5947, 5948, 5949, 5950, 5951, 5952, 5953, 5954, 5955, 5956, 5957, 5958, 5959, 5960, 5961, 5962, 5963, 5964, 5965, 5966, 5967, 5968, 5969, 5970, 5971, 5972, 5973, 5974, 5975, 5976, 5977, 5978, 5979, 5980, 5981, 5982, 5983, 5984, 5985, 5986, 5987, 5988, 5989, 5990, 5991, 5992, 5993, 5994, 5995, 5996, 5997, 5998, 5999, 6000, 6001, 6002, 6003, 6004, 6005, 6006, 6007, 6008, 6009, 6010, 6011, 6012, 6013, 6014, 6015, 6016, 6017, 6018, 6019, 6020, 6021, 6022, 6023, 6024, 6025, 6026, 6027, 6028, 6029, 6030, 6031, 6032, 6033, 6034, 6035, 6036, 6037, 6038, 6039, 6040, 6041, 6042, 6043, 6044, 6045, 6046, 6047, 6048, 6049, 6050, 6051, 6052, 6053, 6054, 6055, 6056, 6057, 6058, 6059, 6060, 6061, 6062, 6063, 6064, 6065, 6066, 6067, 6068, 6069, 6070, 6071, 6072, 6073, 6074, 6075, 6076, 6077, 6078, 6079, 6080, 6081, 6082, 6083, 6084, 6085, 6086, 6087, 6088, 6089, 6090, 6091, 6092, 6093, 6094, 6095, 6096, 6097, 6098, 6099, 6100, 6101, 6102, 6103, 6104, 6105, 6106, 6107, 6108, 6109, 6110, 6111, 6112, 6113, 6114, 6115, 6116, 6117, 6118, 6119, 6120, 6121, 6122, 6123, 6124, 6125, 6126, 6127, 6128, 6129, 6130, 6131, 6132, 6133, 6134, 6135, 6136, 6137, 6138, 6139, 6140, 6141, 6142, 6143, 6144, 6145, 6146, 6147, 6148, 6149, 6150, 6151, 6152, 6153, 6154, 6155, 6156, 6157, 6158, 6159, 6160, 6161, 6162, 6163, 6164, 6165, 6166, 6167, 6168, 6169, 6170, 6171, 6172, 6173, 6174, 6175, 6176, 6177, 6178, 6179, 6180, 6181, 6182, 6183, 6184, 6185, 6186, 6187, 6188, 6189, 6190, 6191, 6192, 6193, 6194, 6195, 6196, 6197, 6198, 6199, 6200, 6201, 6202, 6203, 6204, 6205, 6206, 6207, 6208, 6209, 6210, 6211, 6212, 6213, 6214, 6215, 6216, 6217, 6218, 6219, 6220, 6221, 6222, 6223, 6224, 6225, 6226, 6227, 6228, 6229, 6230, 6231, 6232, 6233, 6234, 6235, 6236, 6237, 6238, 6239, 6240

समुद्राला नव्हे तर जमिनीला पाणी मिळावे

सध्या राज्यभर विविध ठिकाणी बऱ्यापैकी पाऊस पडतो आहे. मुंबईत तर अपेक्षेप्रमाणे पाऊस झाला आणि मुंबईला पाणीपुरवठा करणारे जलाशय ६० टक्क्यांपर्यंत भरले आहेत. अगदी वेधशाळांनी व्यक्त केलेल्या अंदाजाप्रमाणे अपेक्षित असा पाऊस झालेला नाही. एकूणच पावसाचे प्रमाण सरासरी इतकेच दरवर्षी राहाते आहे. या पावसामुळे अन्नधान्याचे उत्पादन काही प्रमाणात वाढतेही आहे. परंतु दरवर्षीचा पिण्याच्या पाण्याचा दुष्काळ मात्र कमी होताना दिसत नाही. ऑगस्ट अखेरीपर्यंत अनेकठिकाणी धो धो पाऊस पडतोही. अनेक नद्या दुधडी भरून वाहातात. त्यातून जेवढे पाणी धरणांमधून साठवणे शक्य आहे. तेवढे साठवण्याचा प्रयत्न होतो परंतु जमिनीमध्ये पाणी मुणगे किंवा जमिनीतल्या पाण्याचा स्तर वाढणे अत्यंत महत्त्वाचे असते. ते मात्र होताना दिसत नाही. धो धो कोसळणाऱ्या पावसाचे पाणी नदी नाल्यांमधून वाहून जाते. हे पाणी जमिनीत मुण्याचे प्रमाण वाढत नसल्यानेच जमिनीतला जलस्तर कमी कमी होत चालला आहे. जोपर्यंत हे पाणी जमिनीत मुण्याची काही वेगळी व्यवस्था किंवा प्रयत्न होत नाही तोपर्यंत दुष्काळासारखे किंवा पाणीटंचाईचे प्रश्न कायम राहणार आहेत. अलिकडेच मुंबई उच्चन्यायालयात एक आगळीवेगळी याचिका दाखल झाली आणि त्यात मुंबईसारख्या महानगरात दरवर्षी मोठ्या प्रमाणावर पाऊस पडतो. परंतु या पावसाचे पाणी जमिनीत मुणत नाही ते समुद्रात वाहून जाते. त्यासंदर्भात या याचिकेत असाही मुद्दा उपस्थित केला गेला की मुंबईत टोलेजंग इमारतींची बांधकामे होतात त्यावेळेला भक्कम पायासाठी आणि तळधरातील पार्किंग किंवा तत्सम कामांसाठी बरेच मोठे खडे खणले जातात. तिथे साचणारे पाणी बाहेर काढावे लागते. म्हणजेच जमिनीत मुणलेले हे पाणी बाहेर फेकण्याचा प्रकार घडतो. म्हणजेच मुंबई आणि परिसरातील भूजल पातळी वाढवण्याचा कोणताही विशेष प्रयत्न होत नाही. जलपुनर्भरण योजना याच दृष्टीकोनातून जाहीर केली गेली होती. तिचीदेखील नीट अंमलबजावणी होऊ शकली नाही.

वाढते तापमान, घटता जलस्तर

मुंबईतल्या पाणी पातळीतल्या वाढीसाठी अशा प्रकारची याचिका दाखल होणे अनेक अर्थानी महत्त्वाचे ठरते. कारण हा विषय केवळ मुंबईपुरता मर्यादित ठरत नाही. तर आज संपूर्ण राज्यभर घटत जाणारा भूजल स्तर एक चिंतेची बाब ठरते आहे. म्हणजे दरवर्षी पाऊस कोसळतो. पण त्या पावसाचे पाणी एकूण जमिनीचा जलस्तर वाढवू शकत नाही. वाढता पाऊस आणि घटता जलस्तर अशी एक विचित्र आणि विरुद्ध परिस्थिती सध्या पाहायला मिळते आहे. दरवेळी दुष्काळ किंवा पाणीटंचाईची कामे सांगताना वाढत्या तापमानावर खापर फोडले जाते. तापमानाची समस्या आहेच. परंतु जमिनीत जर मोठ्या प्रमाणात पाणी मुणले तर तापमानाच्या झळाही कमी होऊ शकतील आणि पाणीटंचाईच्या समस्याला तोंड देता येऊ शकेल. पावसाळ्यात पाणी पुरवठा करणारी धरणे भरली जातात. मुंबईला पाणीपुरवठा करणारे जलाशयसुद्धा

ओसंडून वाहतात. परंतु ज्याप्रमाणात या धरणे किंवा जलाशयांच्या परिसरात भूजल स्तराचे प्रमाण वाढायला हवे तेवढे ते वाढताना दिसत नाही. उलट वाढत्या तापमानामुळे या जलाशय किंवा धरणांमधल्या पाण्याचे बाष्पीभवन होत जाते. आणि उन्हाळ्यापूर्वीच धरणातला पाणीसाठा कमी होऊ लागतो. म्हणजेच वाहून जाणारे पाणी जमिनीतला जलस्तर वाढवू शकत नाही अशी आज परिस्थिती आहे. तो प्रयत्न अधिक प्रमाणात झाला पाहिजे. यासाठीच ही याचिका महत्त्वाची ठरते. आता हा जलस्तर वाढवण्याचे काय काय मार्ग असू शकतात याची आखणी शासनयंत्रणांनी करावची आहे. परंतु पावसाचे पाणी वाया जाणार नाही किंवा ते पुन्हा समुद्राला जाऊन मिळण्यापूर्वी ते पाणी जमिनीत मुणवण्याच्या योजना आवश्यक झाल्या आहेत. म्हणजे शासन स्तरावर जलसिंचन किंवा धरणे पाटबंधारे या गोष्टीला इतके महत्त्व दिले पावसाळ्यातील पाणी अडवणे किंवा ते पाणी जमिनीत जिरवणे या गोष्टीलाही प्राधान्य देण्याची वेळ आली आहे. निदान या याचिकेच्यानिमित्ताने तरी सरकारी यंत्रणांनी जागे व्हायला हरकत नाही.

पाण्याचीही शेती होऊ शकते

जलसिंचनाच्या नावाने कोट्यवधी रूपायांचा भ्रष्टाचार जिरवला जातो. जलसिंचनाच्या अनेक योजना आखल्याही जातात. वर्षभर पाणी पुरावे म्हणून धरणांची किंवा जलसंधारणाची कामे होत राहातात. तरीदेखील दरवर्षीची पाणीटंचाई कमी होत नाही. उलट त्याचे प्रमाण वाढते आहे. म्हणजे जलसिंचनाच्या खर्चाबरोबरच उन्हाळ्यात टँकरने हजारो गावांना पाणीपुरवठा करावा लागतो. त्यावर होणारा कोट्यवधीचा खर्च त्यातून जन्माला आलेले टँकरमाफिया किंवा पाणी माफिया असा अजबवधीचा खर्च आणि कोट्यवधीचा भ्रष्टाचार पाण्याच्या नावाने होतो. परंतु एकीकडे पावसाळ्यात धो धो पाऊस कोसळतो. ते पाणी अडवावे ते पाणी जमिनीत मुणवावे किंवा जलपुनर्भरणाच्या म्हणजे रेन हार्वेस्टिंगसारख्या योजनांमधून पुढचे काही महिने या पाण्याचा वापर करावा. असे कोणालाही गांभयिने वाटत नाही. तसे पाहिले तर ज्या दुष्काळासाठी किंवा तापमानासाठी निसर्गाला दोष देतो पण तोच निसर्ग पावसाळ्यात भ्रमसाठ पाणी देतो. त्या पाण्याचा योग्य साठा करणे केवळ धरणांवर किंवा जलाशयांवर अवलंबून न राहता याच पावसाच्या पाण्याचा शहरातून गावातून साठा करण्याचा नवा विचार करता आला पाहिजे. पावसाच्या पाण्यावर अन्नधान्याची शेती होते. परंतु याच पावसाच्या पाण्यावर पिण्याच्या पाण्याची शेती होऊ शकते. पावसाच्याच पाण्यातून पुन्हा पाणीच पिकवता म्हणजेच टिकवता येऊ शकते आणि म्हणूनच जमिनीतल्या पाण्याचा स्तर वाढवण्याचे काम युद्ध पातळीवर व्हायला हवे. त्यासाठी पावसाचे पाणी किती मोठे वरदान आहे. हे लक्षात घेण्याची गरज आहे. समुद्रातून निर्माण होणारा पाऊस जरी तो समुद्रालाच मिळत असला तरी त्यातले अधिकाधिक पाणी हे जमिनीलाही मिळाले पाहिजे. हाच त्यातला प्रमुख विचार आहे.

पॅरिस ऑलिम्पिकवर कोरोनाचे भयंकर सावट ऑस्ट्रेलियाच्या दोन महिला खेळाडूंना लागण

क्रीडाप्रेमी अगदी आतुरतेने पॅरिस ऑलिम्पिकची वाट पाहत आहेत. पॅरिस ऑलिम्पिक २०२४ सुरु होण्यास अवघे काहीच तासच शिल्लक आहेत. अशातच पॅरिसमधून सर्वांना धडकी भरवणारी माहिती समोर येत आहे. ऑलिम्पिकसाठी पॅरिसमध्ये आलेल्या ऑस्ट्रेलियन संघातील दोन महिला खेळाडूंना कोरोनाची लागण झाली आहे. या खेळाडू वॉटर पोलो या क्रीडा प्रकारात ऑस्ट्रेलियाचे प्रतिनिधित्व करतात.



पॅरिस मध्ये जगात हाहाकार माजवणाऱ्या कोरोनाचे पुन्हा डोकेवर काढले आहे. पॅरिस ऑलिम्पिकमध्ये खेळण्यासाठी आलेल्या दोन ऑस्ट्रेलियन महिला खेळाडूंना कोरोनाची लागण झाली आहे. ऑस्ट्रेलियाच्या ऑलिम्पिक संघाच्या प्रमुख मेयर्स म्हणाल्या की, या घटनेमुळे आम्हाला ही धक्का बसला आहे. खबरदारी म्हणून संघातील सहकारी खेळाडू मास्क घालतील आणि सर्व नियम पाळतील. कोरोना पॉझिटिव्ह खेळाडूंच्या सर्व साथीदारांचीही चाचणी घेण्यात आली आहे. पॅरिस ऑलिम्पिक २६ जुलैपासून सुरु होणार आहे. कोरोनाबाधित खेळाडूमध्ये अनेक लक्षणे होती. चांगली गोष्ट म्हणजे आमच्या संघाकडे स्वतःची चाचणी उपकरणे

होती त्यामुळे कोरोनाचे निदान करता. ऑस्ट्रेलियन ऑलिम्पिक समितीने सांगितले की, त्याच्या जवळच्या संपर्कात आलेल्या दुसऱ्या ऑस्ट्रेलियन खेळाडूची कोविड चाचणी पॉझिटिव्ह आली आहे. कोविड-पॉझिटिव्ह असलेल्या खेळाडूने कालच्या सत्रात सहकाऱ्यांसोबत सराव केलेला नाही. तसेच त्यांची नावेही उघड करण्यात आलेली नाहीत. दरम्यान फ्रान्स सरकार आणि जागतिक आरोग्य संघटनेने सांगितले की, देशात कोविड प्रकरणांमध्ये थोडीशी वाढ झाली आहे. आरोग्य मंत्री फ्रेडरिक व्हॅलेटॉक्स म्हणाले की, अद्याप काळजी करण्यासारखी परिस्थिती निर्माण झालेली नाही. २०२० ते २०२२ या तीन वर्षात कोरोनाने जगभर हैदोस घातला होता. कोरोनाच्या साथीने जगात ५ लाखांहून अधिक लोकांचा मृत्यू झाला होता.

मोहम्मद शमी आत्महत्या करणार होता मित्राचा खळबळजनक खुलासा

मुंबई भारतीय संघाचा भेदक गोलंदाज मोहम्मद शमी सध्या दुखापतीनंतर सावरत पुनरागमनासाठी मेहनत करत आहे. यादरम्यानच मोहम्मद शमीबद्दल एक मोठा खुलासा त्याच्या मित्राने केला आहे. मोहम्मद शमीचा मित्र उमेश कुमारने सांगितले. एकेकाळी शमी आत्महत्या करण्याचा विचार करत होता. शुभंकर मिश्रा यांच्या पोडकास्टमध्ये दिलेल्या मुलाखतीत उमेशने या गोष्टीचा खुलासा केला आहे. शमी आपल्या पत्नीपासून विभक्त झाला आहे. पत्नी हसीन जहानपासून विभक्त होत असतानाच तो काळ शमीसाठी खूपच तणावपूर्ण होता, कारण त्याच्या पत्नीने त्याच्यावर घरगुती हिंसाचाराचा गुन्हा दाखल केला होता. याचसह मॅच फिक्सिंगचे आरोपही केले होते. त्यामुळे तो भयंकर अस्वस्थ आणि निराश होता. याच नैराश्यातून शमी आत्महत्याच्या विचारात होता असे त्याने सांगितले.

टी-२० मालिकेतून श्रीलंकेचा गोलंदाज चरिथ असलंका बाहेर

श्रीलंका दौऱ्यावर असलेला भारतीय संघ २७ जुलै रोजी पहिला टी-२० आंतरराष्ट्रीय सामना खेळणार आहे. याआधी यजमान श्रीलंका संघासाठी एक वाईट बातमी आली आहे. संघाचा स्टार वेगवान गोलंदाज दुखापतीमुळे संपूर्ण टी-२० मालिकेतून बाहेर पडला आहे. अलीकडेच श्रीलंका क्रिकेट बोर्डाने या टी-२० मालिकेसाठी आपला संघ जाहीर केला होता, ज्याची धुरा चरिथ असलंकाकडे सोपवण्यात आली होती. पण दुखापतीमुळे तो संपूर्ण मालिकेतून बाहेर पडला आहे. श्रीलंका दौऱ्यात भारत ३ टी-२० सामन्यांची व ३ एकदिवशीय सामन्यांची अशा २ मालिका खेळणार आहे. टी-२० मालिकेत श्रीलंकेचा स्टार वेगवान गोलंदाज चरिथ असलंका दुखापतीमुळे तिन्ही एकदिवशीय सामन्यात खेळू शकणार नाही. श्रीलंकेसाठी हा मोठा धक्का आहे.



मास्टर्स पॉवरलिफ्टिंग राष्ट्रीय स्पर्धेत पेणच्या रमेश खरेना सुवर्ण

मुंबई- इंदौर, मध्य प्रदेश येथे नुकत्याच झालेल्या राष्ट्रीय मास्टर्स पॉवरलिफ्टिंग इन्फिड आणि अनर्इफिड स्पर्धेत रायगड, पेणच्या ७५ वर्षीय रमेश खरे यांनी शानदार कामगिरी करताना सुवर्ण पदकाला गवसणी घातली. पेणच्या हनुमान व्यायाम शाळेत सराव करणाऱ्या रमेश उर्फ आप्पा खरे यांची निवड ६६ किलो वजनी गटासाठी झाली होती. या स्पर्धेत रमेश खरे यांनी एकूण २०५ किलो वजन उचलून सुवर्णपदक पटकाविले. स्कोट या प्रकारात ६० किलो, बेंच प्रेस प्रकारात ५५ किलो आणि डेडलीट प्रकारात ९० किलो असे एकूण २०५ किलो वजन त्यांनी उचलले. त्याबद्दल त्यांना गटातून पहिले आणि इतर प्रकारातील ही पहिले अशी एकूण चार सुवर्णपदके मिळाली.

नाशिक महानगरपालिका, नाशिक
 राजशिष्टाचार व जनसंपर्क विभाग
 ई-निविदा सूचना क्र - ३ सन २०२४-२५
 नाशिक महानगरपालिका, नाशिक राजशिष्टाचार व जनसंपर्क विभागाच्या वतीने ई निविदा मागविणेत येत आहे. ई निविदा सूचना क्र. ३/२०२४-२५ चा सर्विस्तर तपशील दि. २५/०७/२०२४ पासून महाराष्ट्र शासनाचे www.mahatenders.gov.in या संकेतस्थळावर उपलब्ध आहे.
 टीप:- यापुढील सर्व आवश्यक सूचना/ शुद्धीपत्रक हे Online website वर प्रसिद्ध करणेत येतील. सही/-
 जनसंपर्क/जा.क्र./१२५/२०२४ दि.२४/०७/२०२४ उपआयुक्त (जनसंपर्क)
 नाशिक महानगरपालिका, नाशिक

बृहन्मुंबई महानगरपालिका कार्यकारी अभियंता (परिवहन) पश्चिम उपनगर ई-निविदा सूचना

निविदा प्रपत्र क्र.	निविदा आयची क्र.
२०२४-बुसुम्पा १०५८१०१_१	२०२४-बुसुम्पा १०५८१०१_१
संस्थेचे नाव	बृहन्मुंबई महानगरपालिका (बीएमसी)
विषय	के पश्चिम प्रभागामध्ये जुद्ध विच येथे स्वच्छतेकरिता यंत्रे भाड्याने घेणे.
निविदा वाचणी शुल्क	रु. ३,३००/- + (१८% जीएसटी)
बोली सुरक्षा अनामत/ईएमडी	रु. २०,०००/-
निविदा पारित आणि विक्रीची दिनांक	दि. २५.०७.२०२४ रोजी ११.०० वाजेपासून
निविदा विक्रीचा आणि बोली सुरक्षा अनामत स्वीकारण्याचा अंतिम दिनांक आणि वेळ	दि. ३१.०७.२०२४ रोजी १६.०० वाजेपर्यंत
तांत्रिक आणि वित्तीय पाकिटांचे सादरीकरण (ऑनलाईन)	दि. ३१.०७.२०२४ रोजी १६.०० वाजेपर्यंत
तांत्रिक पाकीट उघडणे	दि. ०१.०८.२०२४ रोजी १६.०५ वाजेनंतर
वित्तीय पाकीट उघडणे	नंतर सूचित करण्यात येईल
संपर्कचा पत्ता	कार्यकारी अभियंता (परिवहन) डब्ल्यू.एस. यांचे कार्यालय, मिलन गॉल समोर, मिलन स्वबवे रोड, ऑफ एस. व्ही. रोड, सांताक्रुझ (पश्चिम), मुंबई ४०००५४. दूरध्वनी: ०२२-२६९८२२२५/५३/५४ ईमेल - trsg2008@yahoo.com
बोली उघडण्याचे ठिकाण	कार्य.अभि. परि. (डब्ल्यू.एस.) यांचे कार्यालय

सदर निविदा प्रपत्र अहस्तांतरणीय आहे. सदर ई-निविदेकरिता जर कोणतेही जोडपत्र आणि/किंवा शुद्धीपत्रक पारित करण्यात आल्यास, त्याचा तपशील महाराष्ट्र शासनाची ई-प्रापण प्रणाली (महाटॅंडर्स) (<https://mahatenders.gov.in>) वर निविदा > ई-निविदा > निविदा अंतर्गत प्रसिद्ध/अपलोड करण्यात येईल. संभाव्य बोलीदारांना याची नोंद घेण्याची विनंती करण्यात येते. बुरुसुम्पा कोणतेही कारण न दर्शवता वरील निविदेकरिता प्राप्त झालेला कोणताही अर्ज स्वीकारण्याचे किंवा कोणताही किंवा सर्व अर्ज फेटाळण्याचे अधिकार राखून ठेवित आहे.

सही/-
 पीआरओ/६६२/जाही./२०२४-२५ कार्य.अभि. (परि.) डब्ल्यू.एस. प्रभारी
 स्वमजिने औद्योगिक करण नका

फॉर्म ए जाहीर उद्घोषणा
 (भारतीय नदारी आणि दिवाळखोरीपासून संरक्षित (कॉर्पोरेट व्यावसायिक दिवाळखोरी उदर प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

इसिनॉक्स लिमिटेडच्या धनकांचे लक्ष वेधण्याकरिता
 संबंधित तपशील

१. कॉर्पोरेट कंपनीद्वारे नाव	इसिनॉक्स लिमिटेड
२. कॉर्पोरेट कंपनीद्वारा स्थानाचे ठिकाण	३१.०७.१९९०
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कंपनीद्वारे स्थाना/लॉन्गिटीव्हन झाले	कंपनी विभाग, मुंबई
४. कॉर्पोरेट कंपनीद्वारा कॉर्पोरेट ओळख क्रमांक/अर्जाद्वारे दारिद्र्य ओळख क्रमांक	U27100MH1990PLC057523
५. कॉर्पोरेट कंपनीद्वारा नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर अस्तित्वात)	कार्यालय क्र. ३०१ आणि ३०४, ३ रा मजला, ए फ्लिंग, नवम मिडटाउन ऑफ एसबी मार्ग, एलिव्हेंट रोड, मुंबई ४०००१३ महाराष्ट्र
६. कॉर्पोरेट कंपनीद्वारा नोंदणीकृत दिवाळखोरी सुरु होण्याचे ठिकाण	अदेश उद्योगित : १८.०७.२०२४ अदेश प्राप्त : २३.०७.२०२४
७. दिवाळखोरी उदर प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	१९.०९.२०२५
८. अंतरिम उदर व्यवसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यवसायिकाचे नाव आणि नोंदणीकरण क्रमांक	गौरी कॅन्ज देशगढे IBBI/HP-001/HP-02865/2024-2025/14414
९. मंडळाचे नोंदणीकृत उदरव्यवसायिक, अंतरिम उदर व्यवसायिकाचा पत्ता आणि ईमेल	प्लॉट क्र. ८९, मजिब टेलाउट, सोनेगाव, नागपूर ४४००२५. gpdeshpandeca@gmail.com
१०. अंतरिम उदर व्यवसायिकासह पात्रव्यवसायिकता वापरावयाचा पत्ता आणि ईमेल	प्लॉट क्र. ८९, मजिब टेलाउट, सोनेगाव, नागपूर ४४००२५. carpinosin@gmail.com
११. दावे सादर करण्याचा अंतिम दिनांक	०६.०८.२०२४
१२. अंतरिम उदर व्यवसायिकाद्वारे निधीचे वेव्हारानुसार, काल २१ घटा उप-काल (६.३) घटा संड (८) अन्वये घनकोषे जर्न, उदर अस्तित्वात.	लागू नाही
१३. कार्यालयाचे धनकोषे प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यवसायिकाची नावे (प्रत्येक कार्यालयाचे तीन नावे)	लागू नाही
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधींना तपशील उपलब्ध असेल	वेब लिंक: www.ibbi.gov.in भौतिक पत्ता: पत्ता वरील नोंद क्र. १० मध्ये उल्लेखित आहे.

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा संहिता (१८.०७.२०२४) रोजी इसिनॉक्स लिमिटेडची कॉर्पोरेट दिवाळखोरी उदर प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. इसिनॉक्स लिमिटेडच्या धनकांचे याद्वारे लक्ष वेधणे पुढच्यासाठी दि. ०६.०८.२०२४ रोजी किंवा त्यापूर्वी अंतरिम उदर व्यवसायिकांच्या वेव्हाराने नोंद क्र. १० अन्वये नमूद पत्रावर सादर करण्याचा सांगण्यात येत आहे. अंतरिम धनकोषे यांनी दावाबाबतचे लक्ष वेधण्यासाठी दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. सादर सर्व धनकोषे लक्ष वेधण्याबाबतचे पत्रे वळविना, टपाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. नोंद क्र. १२ अन्वये नमूद वेव्हारानुसार कंपनी संबंधित वित्तीय दर्जाद्वारे, फॉर्म सीएनएल वगैरे (लागू नाही) अधिकृत प्रतिनिधी म्हणून काम पाहण्याकरिता नोंद क्र. १३ अन्वये नमूद तीन दिवाळखोरी व्यवसायिकांमधून अधिकृत प्रतिनिधी म्हणून ल्याची पत्ती नमूद करावी. दावाबाबतचे लक्ष वेधणे किंवा दिवाळखोरी करणारे दावे सादर करण्याचा वेळ उदरव्यवसायिकांमध्ये वेळ.

सही/-
 सीए गौरी कॅन्ज देशगढे
 दिनांक आणि ठिकाण : २५.०७.२०२४, नागपूर

सुविचार विलास कोळेकर
 खंडाळा, रत्नागिरी. मो.वा. ९४२२४२०६११
 ती व्यक्ती कधीच तुमची किंमत समजू शकणार नाही, जिच्या साठी तुम्ही नेहमीच उपलब्ध असता.

पंचांग गुरुवार २५ जुलै, २०२४
 शक १९४६ क्रोधीनामसंवत्सर

आषाढ कृष्ण पंचमी
 नक्षत्र : पूर्वा भाद्रपदा
 :- जन्मशाही :-
 स्वी उदय - ०६-१५ ००-०१ ते १०-४४ कुंभ
 स्वी अस्त - १९-१६ १०-४५ ते २४-०० मीन

सखेल कान्होजी आंग्रे पुण्यतिथी
 मुद्रक, प्रकाशक सौ. जयश्री रमाकंठ खाडिलकर-पंडे यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता १) दंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टीटीसी इंडस्ट्रियल एरिया, विष्णू नगर, दिवा, नवी मुंबई -४००००८. २) एलिव्हेंट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रियल एरिया, शिरोली गाव, ता.हातकणगले, जिल्हा कोल्हापूर - ४९६१२२ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगाव, मुंबई -४००००४ येथे प्रसिद्ध केले.
 संपादक : रोहित रमाकंठ पंडे
 संपर्क : संपादक विभाग : ८६५२२०१४४०,
 जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
 छोट्या जाहिराती: ८४२२८१७४४५. विवरण विभाग : ९५९४९३६४४१
 ई-मेल navakal.1923@gmail.com
 'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक
 'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
 स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४
 Printed and Published by Jayshree Ramakant Khadilkar-Pande On behalf of Navakal Office And Navakal Press. Printed at 1) Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. 2) Elगत Offset Pvt. Ltd., Address : Plot No.F7-1 & F7-2/2, M.I.D.C., Shiroli Industrial Area, Village Shiroli, Tal. Hatkanagle, Dist Kolhapur-416122. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
 Editor - Rohit Ramakant Pande

पाककृती
मंच्युरियन पॅनकेक

★ साहित्य - एक सिमला मिरची, एक कांदा, एक गाजर, कोबी, आलं, लसूण, हिरवी मिरची, १/२ चमचा काळी मिरि, एक चमचा सोया सॉस तांदळाचे पीठ, तेल मीठ.
 ★ कृती - मंच्युरियन पॅनकेक बनवण्यासाठी सर्वप्रथम सिमला मिरची, कांदा, गाजर, कोबी, आलं, लसूण बारीक चिरून घ्या. त्यानंतर या चिरलेल्या भाज्या एका भांड्यात काढा आणि यात काळी मिरि, मीठ, सोया सॉस, तांदळाचे पीठ, पाणी घालून एकजीव करून घ्या यात पुन्हा थोडे पाणी घालून पॅनकेकचे बॅटर तयार करा. यानंतर गॅसवर एक तवा गरम करत ठेवा. तवा गरम झाला की त्यात तेल टाका आणि मग त्यावर तयार पिटाचे पॅनकेक बनवून घ्या. पॅनकेकला दोन्ही बाजूंनी नीट तेल लावा आणि छान खरपूस भाजून घ्या. अशाप्रकारे तुमचे स्वादिष्ट मंच्युरियन पॅनकेक तयार होतील. हा पॅनकेक सॉससोबत खाण्यासाठी सर्व्ह करा